NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/677/(IB)/2017

NAME OF THE PETITIONER(S)

: INDIAN BANK (ASSET RECOVERY MANAGEMENT

BRANCH)

NAME OF THE RESPONDENT(S)

: CONSOLIDATED CONSTRUCTION CONSORTIUM

UNDER SECTION

: 7 RULE 4

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

Helly

REPRESENTATION BY WHOM

INDIAN BANK FINANCIAL CREDINGR

REP. AprocOG FOX

CORDORDIE DEBTOR.

ORDER

Counsel for the Applicant present. Service of notice has already been effected on the Corporate Debtor as per the relevant rules. However, in order to make compliance with the principles of natural justice, the Registry is directed to issue short notice to the Corporate Debtor. Counsel for the Petitioner is also directed to send private notice by way of speed post along with copy of the petition to the Registered Office address of the Corporate Debtor and file proof of effecting service along with an affidavit before next date of hearing. Put up on 15.12.2017 at 10.30 A.M.

MEMBER (JUDICIAL)

ghk